

12.04 hrs.

CORRECTION OF ANSWER TO S. Q.  
No. 1246

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** During the last Session of this House while replying to a Supplementary to Starred Question No. 1246 by Shri Assar, I had stated that private buses were already operating on 37 routes. This information was based on the statement of the Chairman, D.T.C. reported in certain newspapers. However, on subsequent verification, I found that the number of routes on which private buses were operating was 28 with 39 operators.

**Shri Tangamani (Madurai):** I would like to know whether in these 28 routes where private buses are operating, D.T.U. buses are also running?

**Shri Raj Bahadur:** These are private routes and private operators are running private buses.

**Mr. Speaker:** He wants to know whether on these routes D.T.U. buses are also running?

**Shri Raj Bahadur:** I am not quite sure. I think they are not there.

**Shri Balraj Madhok (New Delhi):** Has the Government now decided to run private buses on some more routes?

**Shri Raj Bahadur:** That hardly arises out of this question.

**Mr. Speaker:** That does not arise out of this.

12.06 hrs.

## ELECTION TO COMMITTEE

## ANIMAL WELFARE BOARD

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** Sir, on be-

half of Shri S. K. Patil, I beg to move:

"That in pursuance of clause (i) of Section 5(1) of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act."

**Mr. Speaker:** The question is:

"That in pursuance of clause (i) of Section 5(1) of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Animal Welfare Board subject to the other provisions of the said Act."

*The motion was adopted.*

12.07 hrs.

INSTITUTES OF TECHNOLOGY  
BILL\*

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** Sir, I beg to move for leave to introduce a Bill to declare certain institutions of technology to be institutions of national importance and to provide for certain matters connected with such institutions and the Indian Institute of Technology, Kharagpur.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to declare certain institutions of technology to be institutions of national importance and to provide for certain matters connected with such institutions and the Indian Institute of Technology, Kharagpur."

*The motion was adopted.*

\*Published in the Gazette of India Extraordinary, Part II—Section 2, dated 21st November, 1961.

**Shri Humayun Kabir:** Sir, I introduce the Bill.

12.08 hrs.

APPRENTICES BILL—*contd.*

**Mr. Speaker:** The House will now proceed with further consideration of the following motion moved by Shri Nanda on the 20th November, 1961, namely:—

“That the Bill to provide for the regulation and control of training of apprentices in trades and for matters connected therewith be taken into consideration.”

Total time allowed for this Bill is 3 hours out of which 35 minutes have already been taken. Two hours and 25 minutes now remain. We will close this by 2.30.

**An Hon. Member:** We may extend the time.

**Mr. Speaker:** What is the need to extend the time? Let us see. May I know how long the general discussion will take and what time is necessary for clause-by-clause consideration?

**Shri Naushir Bharucha** (East Khandesh): One hour for clause-by-clause consideration.

**Mr. Speaker:** Then we can have 1½ hours for the general discussion. We shall close the general discussion at 1.45.

Shri Muhammed Elias may continue his speech.

**Shri Muhammed Elias** (Howrah): Mr. Speaker, yesterday I was speaking about the difficulties the apprentices have to undergo in getting proper training as highly skilled workers, craftsmen and engineers. It is true that this Bill will remove some of the difficulties of the apprentices and will help in making them good engineers and skilled workers. All the same, the Bill still contains some loopholes. So, I would like to mention some of the clauses in the Bill

which will not be helpful in making the apprentices good workers after getting their proper training.

12:10 hrs.

[MR. DEPUTY-SPEAKER in the Chair].

First of all, I have to point out that all important matters like method of recruitment, method of training, working hours, trade tests, stipends, wages etc. have been left to the State and Central Apprenticeship Council. In clause 6 it is stated:

“In the case of apprentices who, having undergone institutional training in a school or other institution recognised by the National Council, have passed the trade tests conducted by that Council, the period of apprenticeship training shall be such as may be determined by that Council;”

In the case of other factories where the training scheme is already there the period of training is not at all prescribed. The management can, according to their whim, prescribe the period of training. In most factories the apprentices do not get any facilities for training, even though they are forced to work as unskilled labourers. They have to work for a number of years as unskilled labourers and they do not know when their case will be taken up by the management and they will be given a better chance as skilled workers or as charge hands. Then, in many of the factories the apprentices do not get any allowances. In some factories they get a very meagre amount as allowance. If we leave the whole matter in the hands of the State Apprenticeship Council, then it will be very difficult for the apprentices to get stipends or wages. For instance, in clause 13 it is stated:

“The employer shall pay to every apprentice during the period of apprenticeship training such stipend at a rate not less than